

IN THE HIGH COURT OF ORISSA AT CUTTACK

SUO MOTU CONTR No. 51 of 2023

Registrar (Judicial), Orissa
High Court, Cuttack

Petitioner
Mr. A.K. Parija, Advocate General
along with Mr. L. Samantaray, AGA

Vs.

Pravat Kumar Padhi & Anr.

Contemnors

In person

CORAM:

ACTING CHIEF JUSTICE DR. B.R. SARANGI
MR. JUSTICE MURAHARI SRI RAMAN

ORDER
30.10.2023

Order No.
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This matter is taken up through hybrid mode.

2. Heard Mr. A.K. Parija, learned Advocate General of Odisha along with Mr. L. Samantaray, learned Additional Government Advocate appearing for the State.

3. Contemnors-Pravat Kumar Padhi and Duryodhan Sahu are produced before this Court by the Police Escort Team from the Circle Jail, Cuttack, Choudwar in compliance of the orders of this Court passed on 19.10.2023. Though earlier liberty was granted to both the contemnors, no show-cause reply has been filed. However, the Registrar (Judicial) has produced before this Court three letters issued by the Senior Superintendent, Circle Jail, Cuttack, Choudwar, (Welfare Services-Male Section). The letter No.1557 dated 20.10.2023 is with regard to service of order dated 19.10.2023 passed in this contempt proceeding on both the

contemnors, whereas by letter nos.1577 and 1578 dated 26.10.2023, the Senior Superintendent has forwarded the Prisoner's petition submitted by the contemnors-Pravat Kumar Padhi and Duryodhan Sahu. The said letters be kept on record.

4. Perused the Prisoner's petitions, wherein contemnors-Pravat Kumar Padhi and Duryodhan Sahu have admitted their guilt and tendered apology for their conduct in the Court on 19.10.2023. Even today, when both the contemnors were produced before this Court, they begged apology expressing regret for their misconduct.

5. Mr. A.K. Parija, learned Advocate General of Odisha along with Mr. L. Samantaray, learned Additional Government Advocate for the State submitted that since the contemnors admitted their guilt and tendered apology, they may be set at liberty to give them a chance to amend their conduct.

6. Considering the prayer of the contemnors and the submissions made by the learned Advocate General of Odisha and keeping in view the fact that the contemnors are regretting for their conduct, this Court accepts their unconditional apology and takes a lenient view to set them at liberty, without proceeding further in the contempt proceeding, so that they will get opportunity to amend their behavior and conduct.

7. Accordingly, the contempt proceeding is dropped and both the contemnors be set at liberty forthwith. However, we caution the contemnors to amend their conduct. Further, this Court directs the I.I.C, Konark Police Station to keep watch over the future conduct of the contemnors so as to maintain

peace and tranquility in the locality.

8. Free copies of this order be handed over to the Registrar (Judicial) of this Court, Senior Superintendent, Circle Jail, Cuttack, Choudwar, (Welfare Services-Male Section) and Mr. L. Samantaray, learned Additional Government Advocate for doing the needful and onward transmission to the I.I.C., Konark Police Station.

(DR. B.R. SARANGI)
ACTING CHIEF JUSTICE

Alok

